



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Feb/202122/14

DATED: 07/03/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Feb/202122/14 dated 07/03/2022 of Norms Committee - VII for the year 2021-22 was held on 07/03/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	018705000153AM18
RA File Number	052304000628 AM17
Licence No and Date	0510402232/17/04/2017
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.8.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	2 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	018705000734AM21
RA File Number	039404000101 AM21
Licence No and Date	0310836444/01/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	3 / NC/7/MEET/Feb/202122/14		
Case Status	Case Approved		
Party Name	JOS MARINE TECHNICAL SERVICES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022		
HQ File Number	018705000800AM21		
RA File Number	102404000037 AM21		
Licence No and Date	1010060608/07/08/2020		
Norms Committee Decision:			
1. The committee considered the case as per agenda and decided to ratify the norms with 2.5 % wastage as under:-			
Export Item	Quantity	Import item	Quantity

Wear Pad Containing Tufcot Grade T100MP Composite Material	140 No. (172 Kg)	TUFCOT GRADE T 100MP of various size (Composite material synthetic fabric/fiber, reinforced thermosetting resin)	154 No. (184.4 Kg)
Wear Pad with Groove containing Tufcot Grade T100MP Composite Material	10 No. (8 Kg)		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	018705000868AM21
RA File Number	039404000319 AM21
Licence No and Date	0310838550/29/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	5 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	018705000900AM21
RA File Number	039404000495 AM21
Licence No and Date	0310838945/16/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	6 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00033469AM21
RA File Number	05AA04017315 AM21
Licence No and Date	0511000036/08/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC Flex of GSM (220-610)	1 Kg	PVC Resin (Suspension Grade)	0.4583 Kg
		Plastisizer (DOP/DOA/DINP)	0.1834 Kg
		Titanium Dioxide	0.0550 Kg
		Processing Aid	0.0340 Kg
		PVC Lubricant	0.0046 Kg
		Optical Brightening Agent	0.0010 Kg
		Warp Knitted Polyester Fabric (REL GSM)	0.1735 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00038016AM21
RA File Number	522404000074 AM21

Licence No and Date	5211000008/14/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Specification with Mesh size of Rubber Powder of export item and also for Mesh size of import item. 2. Complete details of 4 E of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GUJARAT RAFFIA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00040851AM21
RA File Number	08AA04004082 AM21
Licence No and Date	0811000106/17/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	9 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00056475AM21
RA File Number	522404000065 AM21
Licence No and Date	5211000071/06/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	10 / NC/7/MEET/Feb/202122/14
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Case Status	Case Approved
Party Name	GULNAR PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00058231AM21
RA File Number	039404000626 AM21
Licence No and Date	0311000789/08/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms by reducing the wastage for import item no. 1 from 8 % to 5 % and rest is as applied as under:-

Export Item	Quantity	Import item	Quantity
COLOUR PP WOVEN FABRICS LAMINATED/COATED(COLOUR PP WOVEN FABRICS LAMINATED/COATED)	500 MTS	PP GRANULES	225.75 MTS
		PP GRANULES LAMINATION GRADE	42.0 MTS
		COLOUR MASTER BATCH	31.5 MTS
		THERMOPLASTIC POLYOLEFINS	89.25 MTS
		PROPYLENE BASED ELASTOMER	89.25 MTS
		LDPE	47.25 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	11 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00060582AM21
RA File Number	03AA04015794 AM21
Licence No and Date	0311000765/12/01/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).

Case No.	12 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00060855AM21
RA File Number	08AA04005448 AM21
Licence No and Date	0811000268/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022:	
1. Nett content of PVDC in export not given.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	13 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00065562AM21
RA File Number	26AA04000846 AM21
Licence No and Date	2611000045/19/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	14 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00070566AM21
RA File Number	03AA04020394 AM21

Licence No and Date	0311001240/27/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	15 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00070894AM21
RA File Number	05AA04026030 AM21
Licence No and Date	0511000948/27/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	16 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00071913AM21
RA File Number	26AA04001510 AM21
Licence No and Date	2611000061/28/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. The percentage Composition of Export item and also its application. 2. All technical details as per Annexure to Appendix 4E. 3. Generic/Chemical Name of Import item 5 to 7. 4. Calculation, giving chemical reaction with molecular weight for the requirement of inputs for the manufacture of Export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee	

decided to defer the case

Case No.	17 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00071626AM21
RA File Number	26AA04001581 AM21
Licence No and Date	2611000059/28/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. The percentage Composition of Export item and also its application. 2. All technical details as per Annexure to Appendix 4E. 3. Generic/Chemical Name of Import item 3 to 7. 4. Calculation, giving chemical reaction with molecular weight for the requirement of inputs for the manufacture of Export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00081098AM21
RA File Number	05AA04029662 AM21
Licence No and Date	0511001194/10/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	19 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred

Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00081439AM21
RA File Number	03AA04018442 AM21
Licence No and Date	0311001412/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 04.03.2022. Hence, the Committee decided to defer the case	

Case No.	20 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00086601AM21
RA File Number	08AA04009041 AM21
Licence No and Date	0811000720/18/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	21 / NC/7/MEET/Feb/202122/14		
Case Status	Case Approved		
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022		
HQ File Number	HQRNORM APPLY 00087571AM21		
RA File Number	03AA04023963 AM21		
Licence No and Date	0311001826/19/02/2021		
Norms Committee Decision:			
1. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Polyether Polyol (R -130) (100% Assay)	1 Kg	Propylene Oxide	0.755 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00105103AM21
RA File Number	08AA04011932 AM21
Licence No and Date	0811001047/17/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00106268AM21
RA File Number	05AA04040617 AM21
Licence No and Date	0511001803/18/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	24 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00107083AM21
RA File Number	08AA04011931 AM21
Licence No and Date	0811001084/19/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	25 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00108546AM21
RA File Number	08AA04011506 AM21
Licence No and Date	0811001076/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	26 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00108548AM21
RA File Number	08AA04011512 AM21
Licence No and Date	0811001077/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	27 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00111642AM21
RA File Number	03AA04031082 AM21
Licence No and Date	0311002725/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 04.03.2022. Hence, the Committee decided to defer the case	

Case No.	28 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00113425AM21
RA File Number	03AA04029429 AM21
Licence No and Date	0311002469/25/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 5,550,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	9.740
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	17.339
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.926
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.158
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.466
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	7A) CARBON BLACK FEED STOCK (CBFS)	53.817
		8	NYLON TYRE CORD FABRIC (DIPPED)	2.054
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.009
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.872
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ /	0.474

			HS	
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.352
		14	RUBBER CHEMICAL :ACCELERATOR	0.685
		15	RUBBER CHEMICAL :RETARDERS	0.130
		16	ZINC OXIDE	1.808
		17	STEARIC ACID	0.889
		18	MICROCRYSTALLINE PETROLEUM WAX	0.882
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.090
		20	PHENOLIC TACKIFIER RESIN	0.636
		21	INSOLUBLE SULPHUR	0.292
		22	PROCESSING ADDITIVES	0.514
		23	HOMOGENIZING AGENT	0.443
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00001013AM22
RA File Number	05AA04043153 AM21
Licence No and Date	0511002067/01/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Expansion and Contraction joint made out of PVC Resin OR Re-Injectable Hose Made out of PVC Resin(Heat Resistant)	120000.0 Kgs	Nitrile Butadiene Rubber	0.14 Kg
		PVC Resin Paste Grade	0.60 Kg
		D O P	0.08 Kg
		Rubber Chemical	0.02 Kg
		Clacium Carbonate	0.04 Kg

Note : Rubber Chemicals may be allowed as per general note 8(2)of the Hand Book of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	30 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00034799AM22
RA File Number	34AA04000962 AM22

Licence No and Date	3411000538/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	31 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	INJECTOPLAST PVT.LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00037079AM22
RA File Number	06AA04003211 AM21
Licence No and Date	0611000378/10/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 08.02.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	32 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00099435AM22
RA File Number	34AA04000996 AM22
Licence No and Date	3411000627/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	33 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00110660AM22
RA File Number	34AA04002183 AM22
Licence No and Date	3411000710/09/06/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).

Case No.	34 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00110742AM22
RA File Number	34AA04002182 AM22
Licence No and Date	3411000713/09/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	35 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00110890AM22
RA File Number	34AA04002179 AM22
Licence No and Date	3411000714/09/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	36 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00110893AM22
RA File Number	34AA04002178 AM22
Licence No and Date	3411000715/09/06/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).

Case No.	37 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00117790AM22
RA File Number	05AA04029482 AM22
Licence No and Date	0511003215/18/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC Flex of GSM (220-610)	1 Kg	PVC Resin (Suspension Grade)	0.4583 Kg
		Plastisizer (DOP/DOA/DINP)	0.1834 Kg
		Titanium Dioxide	0.0550 Kg
		Processing Aid	0.0340 Kg
		PVC Lubricant	0.0046 Kg
		Optical Brightening Agent	0.0010 Kg
		Warp Knitted Polyester Fabric (REL GSM)	0.1735 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	38 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred

Party Name	KANODIA TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00119378AM22
RA File Number	05AA04030258 AM22
Licence No and Date	0511003245/21/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	39 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	COATALL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00125634AM22
RA File Number	03AA04015213 AM22
Licence No and Date	0311004940/26/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	40 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SNR RECLAMATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00131299AM22
RA File Number	30AA04009322 AM22
Licence No and Date	3011000836/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	41 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	POLYMER TECHNOLOGY GROUP

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00131311AM22
RA File Number	05AA04048473 AM22
Licence No and Date	0511003456/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	42 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	PRISTINE MELAMINE LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00131376AM22
RA File Number	34AA04004654 AM22
Licence No and Date	3411000798/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	43 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00132355AM22
RA File Number	03AA04034581 AM22
Licence No and Date	0311005157/06/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	44 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SUNRISE INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022

HQ File Number	HQRNORM APPLY 00138960AM22
RA File Number	34AA04005383 AM22
Licence No and Date	3411000847/14/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	45 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00139526AM22
RA File Number	33AA04004561 AM22
Licence No and Date	3311000334/15/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Exact chemical nome of item No. 2 and 4. 2. % solid content of export item and import item No. 1 and 3. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00139911AM22
RA File Number	03AA04047947 AM22
Licence No and Date	0311005406/15/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the reply to the DL issued on 17.12.2021 has been received and refer to the technical expert (NL) for examination and defer the case.	

Case No.	47 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00141615AM22
RA File Number	03AA04049588 AM22
Licence No and Date	0311005448/18/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	48 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	BIHAR MICA HOUSE
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00148575AM22
RA File Number	05AA04050757 AM22
Licence No and Date	0511003857/27/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	49 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	HAIMA POLYMERS PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00149853AM22
RA File Number	10AA04006884 AM22
Licence No and Date	1011000451/29/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	50 / NC/7/MEET/Feb/202122/14
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Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00150977AM22
RA File Number	05AA04062190 AM22
Licence No and Date	0511003921/30/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	51 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00151083AM22
RA File Number	07AA04017904 AM22
Licence No and Date	0711001612/30/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	52 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00167478AM22
RA File Number	03AA04060939 AM22
Licence No and Date	0311006303/20/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	53 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred

Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00169722AM22
RA File Number	52AA04013813 AM22
Licence No and Date	5211001219/24/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	54 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00169828AM22
RA File Number	06AA04005843 AM22
Licence No and Date	0611000661/24/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	55 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00172396AM22
RA File Number	03AA04073382 AM22
Licence No and Date	0311006509/27/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	56 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00207100AM22
RA File Number	31AA04027794 AM22
Licence No and Date	3111000600/08/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Complete material balance between import and export taking in to account wastage and indigenous input. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Feb/202122/14		
Case Status	Case Approved		
Party Name	JK TYRE & INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022		
HQ File Number	HQRNORM APPLY 00207158AM22		
RA File Number	05AA04068680 AM22		
Licence No and Date	0511005313/08/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION A: 1663 and ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LCV/ LIGHT TRUCK STEEL RADIAL TYRES (TUBE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEET(AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS)	503538.0 Kgs	NATURAL RUBBER	35.86 Kg
		BROMOBUTYL RUBBER	1.34 Kg
		SYNTHETIC RUBBER –PBR	6.20 Kg
		SYNTHETIC RUBBER -SBR 1502	4.62 Kg
		CARBON BLACK	22.54 Kg

		STEEL TYRE CORD	8.05 Kg
		NYLON TYRE CORD WARP SHEET	4.17 Kg
		ZINC OXIDE	1.95 Kg
		RUBBER CHEMICALS – ANTIOXIDANT	2 Kg
		RUBBER CHEMICALS- PVI RETARDER,ACCELERATOR TBBS	2 Kg
		BEAD WIRE - 1.600 MM	4.56 Kg
		All other Misc Materials/chemicals	3.56 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00219920AM22
RA File Number	05AA04092778 AM22
Licence No and Date	0511005523/21/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022:

1. Justification for wastage ranging from 2.5% to 5.26% for different import, since in the initial stage all Raw materials are mixed together and into the extruder.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00226156AM22
RA File Number	05AA04091017 AM22
Licence No and Date	0511005651/26/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials- nylon and polyester (total qty. 825698.0 kg)	100 kgs	1	Natural rubber-TSR,RSS	35.63
		2	Synthetic rubber:PBR	5.41
		3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20
		4	Carbon black	25.88
		5	Nylon tyre cord fabric (dipped)	3.05
		6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051
		7	Polyester tyre cord fabric (dipped)	2.12
		8	Bead wire	3.12.
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.74
		10	Rubber chemical :antioxidants 6ppd	0.76
		11	Rubber chemical :accelerator ns/tbbs/mbts	0.56
		12	Rubber chemical :retarders ctp(pvi)	0.12

13	Zinc oxide	2.85
14	Stearic acid	0.95
15	Microcrystalline petroleum wax	.80
16	Precipitated silica	2.01
17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14
18	Phenolic tackifier resin	1.06
19	Insoluble sulphur	0.27
20	Processing additives	0.85
21	Homogenising agent	0.14
Note: There will be a value cap for Rubber Chemicals (S. No.9 TO 12) and Miscellaneous Chemicals as per H. B. of Procedure vol. II General Note 8 of the Book. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	60 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00245081AM22
RA File Number	04AA04034264 AM22
Licence No and Date	0411001780/08/11/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022:	

1. Manufacturing process in detail with photograph.
2. Difference between both export item.
3. Whether import item no. 1 and 3 is P.P Yarn or Nylon Yarn.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	61 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00247062AM22
RA File Number	03AA040118313 AM22
Licence No and Date	0311008394/10/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Flexible Packaging Material of Multilayer Film (Containing Minimum 8.16% Polyaminde, Minimum 3.1% EVA and 0.06% PET)	300000.0 Kg	Low Density Polyethylene Granules (LDPE)(Film Grade	63870.0 Kg
		Linear Low Density Polyethylene Granules (LLDPE) (Film Grade)	145230.0 Kg
		Metallocene Linear Low Density Polyethylene Granules (MLLDPE)	71820.0 Kg
		Polyamide Nylon Chips	26940.0 Kg
		TIE Layer Adhesive Resin (BONDYRAM) Maleic Anhydride Mod MLLDPE	6810.0 Kg
		Ethylene Vinyl Alcohol	10230.0 Kg

Copolymer (EVAL/EVOH)	
PET Flakes Chips - Polyethylene Terephthalate	210.0 Kg
Antistatic/AB Additives	390.0 Kg
Master Batch (Colour White / Black)	4500.0 Kg
Low Density Polyethylene Granules (LDPE)(Film Grade	63870.0 Kg
Linear Low Density Polyethylene Granules (LLDPE) (Film Grade)	145230.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	62 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00247895AM22
RA File Number	26AA04005364 AM22
Licence No and Date	2611000297/10/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	63 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00248789AM22
RA File Number	03AA040119072 AM22
Licence No and	0311008462/11/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Nett weight of export product. 2. Thickness of export product. 3. Nett weight of PVC compound in total composite weight of export. 4. Composition of PVC compound used in export product on 100 Kg basis. 5. Area, thickness and GSM of import item no. 1,3. 6. Catalogue of import item no. 6,7, 18. 7. Material balance in weight terms between import and export. 8. Complete technical detail as per APP 4E. 9. Wastage details 10. Specific name of import where-ever generic name is given. 11. Detail Manufacturing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/7/MEET/Feb/202122/14		
Case Status	Case Approved		
Party Name	SWARAJ RUBBERS INDUSTRIES		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022		
HQ File Number	HQRNORM APPLY 00249267AM22		
RA File Number	34AA04006352 AM22		
Licence No and Date	3411001387/11/11/2021		
Norms Committee Decision:			
1. The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity

Acrylonitrile -butadiene rubber (NBR) Powder(Net Content of the Import item i.e Acrylonitrile -Butadiene Rubber (NBR) Sheet in export product will be 89 Metric Ton)	100 MT	Acrylonitrile -Butadiene Rubber (NBR) Sheet	89.9 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	65 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00250080AM22
RA File Number	10AA04011968 AM22
Licence No and Date	1011000624/12/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. DRC in Export item and in Import item. 2. Calculation for the requirement of import item for the manufacturing export item, giving justification for wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	66 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00256029AM22
RA File Number	03AA040121913 AM22
Licence No and Date	0311008648/17/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).

Case No.	67 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00256085AM22
RA File Number	05AA040101178 AM22
Licence No and Date	0511006209/17/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	68 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SRI RAMKARTHIC POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00263716AM22
RA File Number	32AA04028826 AM22
Licence No and Date	3211001982/24/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	69 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	BULK LIQUID SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00268260AM22
RA File Number	07AA04040065 AM22
Licence No and Date	0711002479/28/11/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FLEXIBLE PLASTIC TANKS (6000 NOS. CONTAINING LDPE GRANULES 91980KGS, LLDPE GRANULES 91980 KGS, PP WOVEN FABRIC, 66000 KGS, 3" PP VALVE 12000 NOS., PP FRAME OR PLATE 6000 NOS. PP FLANGES OR AIRVENT 6000 NOS.)	280140.0 Kgs	LDPE GRANULES	96579.0 Kgs
		LLDPE GRANULES	96579.0 Kgs
		PP Woven Fabric	69300.0 Kgs
		3 Inch PP Valve	Net to Net
		PP Frame Or PP Plate	Net to Net
		PP Flanges Or Airvent	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

NOTE: Quantity for import item no. 1 to 3 is 'As Applied for' with 5% wastage allowed for import item no. 1 to 3.

Case No.	70 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00268948AM22
RA File Number	03AA040117086 AM22
Licence No and Date	0311009009/29/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	71 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00269096AM22

RA File Number	05AA040104371 AM22
Licence No and Date	0511006497/29/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	72 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	SHIBAAM POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00270532AM22
RA File Number	07AA04040054 AM22
Licence No and Date	0711002492/30/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Catalogue of import item. 2. Detail of indigenous item with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00272169AM22
RA File Number	03AA040125868 AM22
Licence No and Date	0311009091/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	74 / NC/7/MEET/Feb/202122/14
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Case Status	Case Deferred
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00272774AM22
RA File Number	03AA040127046 AM22
Licence No and Date	0311009116/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	75 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00276634AM22
RA File Number	05AA040108706 AM22
Licence No and Date	0511006649/06/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Why wastage is different for different raw material as per APP 4E i.e. 7% to 28.57%, since manufacturing process involve mixing only. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	SHRINATH ROTOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00278317AM22
RA File Number	09AA04018626 AM22
Licence No and Date	0911002018/07/12/2021
Norms Committee Decision: 1. The committee considered the case as per agenda and decided to ratify the norms with wastage 4.3 % as	

applied as under:-

Export Item	Quantity	Import item	Quantity
Printed Flexible Packaging Material of One layer in the form of Rolls(PLASTIC PRODUCTS) (Made of LDPE and LLDPE)	300000.0 Kg	Low Density Polyethylene (1018 MK)	226834.01 Kg
		LLDPE (FB 2230)	86040.49 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/7/MEET/Feb/202122/14
Case Status	Case Approved
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00278994AM22
RA File Number	08AA04036116 AM22
Licence No and Date	0811003359/08/12/2021

Norms Committee Decision:

1. The committee considered the case as per agenda and decided to take cue from SION A-1037 and ratify the norms with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
Fiber Glass Reinforced Products(Glass Roving, Fabric & Unsaturated polyester resin with fillers & catalyst pulled in heated moulds)	40,00,000 Kgs	Unsaturated Polyester Resin	0.2810 Kg
		Glass Fiber Rovings	0.4385 Kg
		Glass Fabric	0.2085 Kg
		Antimony Trioxide	0.0104 Kg
		Decabromodiphenyl Oxide	0.010 Kg
		Titanium Dioxide	0.0032 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	78 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00279234AM22
RA File Number	03AA040131567 AM22
Licence No and Date	0311009280/08/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 04.03.2022).	

Case No.	79 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00329138AM22
RA File Number	08AX04000099 AM22
Licence No and Date	0811003836/24/01/2022
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Weight of coating in export product. 2. Net content of PVDC in export and wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/Feb/202122/14
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202122/ 14 and 07/03/2022
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22

Licence No and Date	0811003837/24/01/2022
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/201-22/14 dated 04.03.2022: 1. Weight of coating in export product. 2. Net content of PVDC in export and wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 04.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	